

PUNJAB VIDHAN SABHA
BILL NO.23-PLA-2025
THE PUNJAB GOODS AND SERVICES TAX (AMENDMENT)
BILL, 2025

(Bill as passed by the Punjab Vidhan Sabha)
The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Goods and Services Tax Act, 2017.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Goods and Services Tax (Amendment) Act, 2025.

Short title and commencement.

(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government of Punjab may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

2. In the Punjab Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act), in section 2,-

Amendment in section 2 of Punjab Act 5 of 2017.

(i) in clause (61), after the word and figure “section 9”, the words, brackets and figures “of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017” shall be deemed to have been inserted with effect from the 1st day of April, 2025;

(ii) in clause (69),-

(a) in sub-clause (c), after the words “management of a municipal”, the word “fund” shall be inserted;

(b) after sub-clause (c), the following Explanation shall be inserted, namely: -

Explanation. -For the purposes of this sub-clause,-

- (a) “local fund” means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Panchayat area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called;
- (b) “municipal fund” means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Metropolitan area or Municipal area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called.”; and

(iii) after clause (116), the following clause shall be inserted, namely:-

‘(116A) “unique identification marking” means the unique identification marking referred to in clause (b) of sub-section (2) of section 148A and includes a digital stamp, digital mark or any other similar marking, which is unique, secure and non-removable;’.

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| Amendment in section 12 of Punjab Act 5 of 2017. | 3. | In the principal Act, in section 12, sub-section (4) shall be omitted. |
| Amendment in section 13 of Punjab Act 5 of 2017. | 4. | In the principal Act, in section 13, sub-section (4) shall be omitted. |
| Amendment in section 17 of Punjab Act 5 of 2017. | 5. | In the principal Act, in section 17, in sub-section (5), in clause (d),-
<p style="margin-left: 40px;">(i) for the words “plant or machinery”, the words “plant and machinery” shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2017; and</p> <p style="margin-left: 40px;">(ii) the <i>Explanation</i> shall be numbered as <i>Explanation I</i> thereof, and after <i>Explanation I</i> as so numbered, the following <i>Explanation</i> shall be added, namely:-</p> |

"Explanation 2. - For the purposes of clause (d), it is hereby clarified that notwithstanding anything to the contrary contained in any judgment, decree or order of any court, tribunal, or other authority, any reference to “plant or machinery” shall be construed and shall always be deemed to have been construed as a reference to “plant and machinery”.”.

6. In the principal Act, in section 20, with effect from the 1st day of April, 2025,-

Amendment in section 20 of Punjab Act 5 of 2017.

(i) in sub-section (1), after the word and figure “section 9”, the words, brackets and figures “of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017” shall be inserted; and

(ii) in sub-section (2), after the word and figure “section 9”, the words, brackets and figures “of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act, 2017,” shall be inserted.

7. In the principal Act, in section 34, in sub-section (2), for the existing proviso, the following proviso shall be substituted, namely:-

Amendment in section 34 of Punjab Act 5 of 2017.

“Provided that no reduction in output tax liability of the supplier shall be permitted, if the,-

(i) input tax credit as is attributable to such a credit note, if availed, has not been reversed by the recipient, where such recipient is a registered person; or

(ii) incidence of tax on such supply has been passed on to any other person, in other cases.”.

8. In the principal Act, in section 38,-

Amendment in section 38 of Punjab Act 5 of 2017.

(i) in sub-section (1), for the words “an auto-generated statement”, the words “a statement” shall be substituted; and

(ii) in sub-section (2),-

(a) for the words “auto-generated statement under”, the words “statement referred in” shall be substituted;

- (b) in clause (a), at the end, the word “and” shall be omitted;
- (c) in clause (b), after the words “by the recipient,”, the word “including” shall be inserted; and
- (d) after clause (b), the following clause shall be inserted, namely:-
“(c) such other details, as may be prescribed.”.

Amendment in section 39 of Punjab Act 5 of 2017.

9. In the principal Act, in section 39, in sub-section (1), for the words “and within such time”, the words “within such time, and subject to such conditions and restrictions” shall be substituted.

Amendment in section 107 of Punjab Act 5 of 2017.

10. In the principal Act, in section 107, in sub-section (6), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that in case of any order demanding penalty without involving demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent of the said penalty has been paid by the appellant.”.

Amendment in section 112 of Punjab Act 5 of 2017.

11. In the principal Act, in section 112, in sub-section (8), the following proviso shall be inserted, namely:-

“Provided that in case of any order demanding penalty without involving demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent of the said penalty, in addition to the amount payable under the proviso to sub-section (6) of section 107 has been paid by the appellant.”.

Insertion of new section 122 B in Punjab Act 5 of 2017.

12. In the principal Act, after section 122A, the following section shall be inserted, namely:-

Penalty for failure to comply with track and trace mechanism. "122 B. Notwithstanding anything contained in this Act, where any person referred to in clause (b) of sub-section (1) of section 148A acts in contravention of the provisions of the said section, he shall, in addition to any penalty under Chapter XV or the provisions of this Chapter, be liable to pay a penalty equal to an amount of one lakh rupees or ten per cent of the tax payable on such goods, whichever is higher.”.

13. In the principal Act, after section 148, the following section shall be inserted, namely:-

Insertion of new section 148A in Punjab Act 5 of 2017.

Track and trace mechanism for certain goods.

"148A. (1) The Government may, on the recommendations of the Council, by notification, specify,-

- (a) the goods;
- (b) persons or class of persons who are in possession or deal with such goods, to which the provisions of this section shall apply.

(2) The Government may, in respect of the goods referred to in clause (a) of sub-section (1),-

- (a) provide a system for enabling affixation of unique identification marking and for electronic storage and access of information contained therein, through such persons, as may be prescribed; and
 - (b) prescribe the unique identification marking for such goods, including the information to be recorded therein.
- (3) The persons referred to in sub-section (1), shall,-
- (a) affix on the said goods or packages thereof, a unique identification marking, containing such information and in such manner, as may be prescribed;
 - (b) furnish such information and details within such time and maintain such records or documents, in such form and manner, as may be prescribed;
 - (c) furnish details of the machinery installed in the place of business of manufacture of such goods, including the identification, capacity, duration of operation and such other details or information, within such time and in such form and manner, as may be prescribed;
 - (d) pay such amount in relation to the system referred to in sub-section (2), as may be prescribed.”.

Amendment in
schedule III of
Punjab Act 5 of
2017.

14. In the principal Act, in Schedule III, -
- (i) in paragraph 8, after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017, namely:-
- “(aa) Supply of goods warehoused in a Special Economic Zone or in a Free Trade Warehousing Zone to any person before clearance for exports or to the Domestic Tariff Area;”;
- (ii) in *Explanation 2*, after the words “For the purposes of”, the words, brackets and letter “clause (a) of” shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017;
- (iii) after *Explanation 2*, the following Explanation shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017, namely:-
- “*Explanation 3*.- For the purposes of clause (aa) of paragraph 8, the expressions “Special Economic Zone”, “Free Trade Warehousing Zone” and “Domestic Tariff Area” shall have the same meanings respectively as assigned to them in section 2 of the Special Economic Zones Act, 2005.”.

No refund of
tax collected.

15. No refund shall be made of all such tax which has been collected, but which would not have been so collected, had section 14 been in force at all material times.

CHANDIGARH:
THE 8TH OCTOBER, 2025

R. L. KHATANA,
SECRETARY.